

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI AMARJEET SINGH, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No.4432/Del/2018
Assessment Year: 2014-15

Dr. Navin Dang, C/o-RRA TAXindia, D-28, South Extension, Part-I, New Delhi	Vs.	DCIT, Circle-7(2), New Delhi
PAN :AASPD3538J)		
(Appellant)		(Respondent)

Appellant by	Sh. R.R. Gupta, CA
Respondent by	Sh. Gaurav Pundir, Sr.DR

Date of hearing	26.08.2021
Date of pronouncement	26.08.2021

ORDER

PER AMARJEET SINGH, JM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-3, Delhi, dated 27.03.2018 passed for assessment year 2014-15.

2. We have heard learned Representatives of both the parties through Video Conferencing.

3. The learned counsel for the assessee filed a letter dated 13.08.2021 through email wherein he has requested for

withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

**Sd/-
(AMARJEET SINGH)
JUDICIAL MEMBER**

Dated: 26th August, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi